

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Luit Neil Don & Ors.
FIR No. : 67/16
P.S.: Rajouri Garden

THROUGH CISCO WEB EX.

24.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Amzad Hussain, Ld. Counsel for the accused Luit Neil Don
along with Luit Neil Don.
Accused Atanu Bhuyan in person.
Naib Court HC Ankit Dahiya in person.

Accused Atanu Bhuyan submits that he is a Covid 19 patient and is
under home quarantine till 30.08.2020.

At his request, put up for recording of Statement of Accused on

03.09.2020.

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 24.08.2020

FIR No :102/19
PS: Maya Puri
STATE VS. Shyam Kishan Pal

Hearing took place through Cisco WebEx.

24.08.2020

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Accused are absent.
Mr. Shavej Khan, Ld. Counsel for accused Munna & Bindu.
Mr. Sanjay Thakur, Ld. Counsel for accused Shyam Kishan Pal.
HC Ankit Dahiya, Naib Court attached to this Court.

Ld. Counsel for accused persons submit that they were not aware that accused were aware that accused have to join the proceedings.

No adverse order can be passed.

Put up for appearance of all the three accused persons on 21.10.2020.

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ASJ(Special Fast Track Court)-01
West, THC, Delhi/24.08.2020

FIR No : 524/19
PS: Paschim Vihar West
STATE VS. Sandeep Kumar

Hearing took place through Cisco WebEx.

24.08.2020

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Ms. Poonam Chauhan, Ld. Counsel for accused with
accused.
HC Ankit Dahiya, Naib Court attached to this Court.

Ld. Counsel for accused request for adjournment on the ground that she could not read the file. At her request, the case is adjourned.

Perusal of file shows that directions were issued to Sh. Shyam Sunder, Ahlmad in the Court of Sh. Kishore Kumar, Ld. MM-08 for placing on record the bail bond. Let fresh notice be issued to Sh. Shyam Sunder, Ahlmad for NDOH. Accused is directed to comply with previous order as well.

Put up on 04.01.2021 for consideration of charge

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ASJ(Special Fast Track Court)-01
West, THC, Delhi/24.08.2020

FIR No :251/19
PS: Maya Puri
STATE VS. Arup Jyoti Hazarika

Hearing took place through Cisco WebEx.

24.08.2020

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Mr. Deepak Vuttsya, Ld. Counsel for accused.
Accused not produced from JC.
HC Ankit Dahiya, Naib Court attached to this Court.

Ahlmad of this Court has informed that report has been received from jail that accused had surrendered on 11.08.2020. It is also informed by him that for production of accused through VC he had spoken to officials of Jail no. 4 who informed that there are connectivity issues.

The concerned Jail Superintendent is directed to produce the accused on 11.09.2020. IO has not filed report in terms of order dated 06.08.2020. Let the same be filed on or before NDOH. Notice be issued to IO. Naib Court attached to this Court shall ensure that copy of the order be sent to SHO Maya Puri along with order dated 06.08.2020 for Compliance.

Put up for Consideration of charge on 11.09.2020

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(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/24.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

S.C. No.:123/14
State Vs. Ram Janam Giri
FIR No. : 304/13
P.S. :Anand Parbat

THROUGH CISCO WEB EX.

24.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Rakesh Kumar Giri, Ld. Counsel for the accused Ram Jaman
Giri and Mahesh with accused.
Accused Shambhu is absent.
Naib Court HC Ankit Dahiya in person.

Matter is listed for PE. No PW is present. Adverse order against
accused shambhu is deferred

In terms of the directions as contained in the above said circular
evidence cannot be recorded. Accordingly, the present case is
adjourned.

Put up for PE on **26.10.2020.** PWs be summoned for the said date
subject to the guidelines and instructions of the Hon'ble High Court
of Delhi.

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(Ankur Jain)
ASJ (SFTC-01) West

Delhi: 24.08.2020

At 10.:50 am

At this stage file is taken up again.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. R.B. Gaur, Ld. Counsel for accused Shambhu.
Accused Shambhu is absent.

Sh. R.K.Gaur submits that accused has not approached him after filing of Vakalatnama and neither he has any contact number through which he could contact him. He, however requests that accused may be exempted for today. At his oral request accused Shambhu is exempted for today.

Put up on **26.10.2010** date already fixed.

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(Ankur Jain)

ASJ (SFTC-01) West

Delhi: 24.08.2020

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FIR No : 1314/2014
PS: Janak Puri
STATE VS. Harshul Kaushik

Hearing took place through Cisco WebEx.

24.08.2020

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Accused Harshul Kaushik is PO.
Accused Amir Suhail on bail with Ld. Counsel Sh. Amit.
Accused Varun is absent.
Accused Tushar not produced from JC.
HC Ankit Dahiya, Naib Court attached to this Court.

Ahlmad of this Court has informed that they are repeatedly trying to contact the Jail Authorities but accused has not been produced.

Let production warrants be issued against accused Tushar for 08.10.2020.

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(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/24.08.2020

Hearing took place through Cisco WebEx.

24.08.2020

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Mr. J. A. Chaudhary, Ld. Counsel for all accused
Accused Naresh, Heera, Anil and Santosh are absent.
HC Ankit Dahiya, Naib Court attached to this Court.

I.A.No 1/19 and 2/19(Application for withdrawal of surety by surety of Anil and Naresh)

Perusal of file shows that IA no. 01/19 and 02/19 are pending disposal. These applications were for change of surety of accused Anil and Naresh. However, another IA No. 7/19 was filed for the very same purpose which was allowed. IA No. 01/19 & 02/19 have become infructuous and same stands disposed off.

FIR No.1224/15

Ld. Counsel for accused submits that accused could not join the proceedings as they are stated to be out of Delhi and he was under impression that they are not to join the proceedings. The impression is unfounded. He request

for exemption. On his oral request all the accused are exempted for today.

Ld. Counsel for accused submits that matter has been settled between the parties as it was a matrimonial dispute and once the physical hearing resume they would prefer a quashing petition before Hon'ble High Court. The case is listed for PE. No PW is present. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on 11.01.2021. PWs be summoned for the said date, subject to the Guidelines/instructions from the Hon'ble High Court.

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ASJ(Special Fast Track Court)-01
West, THC, Delhi/24.08.2020

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FIR No :378/2014
PS: Kirti Nagar
STATE VS. Raj Kishor Sharma

Hearing took place through Cisco WebEx.

24.08.2020

File is taken up for hearing in terms of Circular no. 322/
RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and
No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Accused absent.
HC Ankit Dahiya, Naib Court attached to this Court.

Neither Counsel for accused has appeared nor accused.
In terms of the directions as contained in the above said
circular adverse order cannot be recorded.

Put up for appearance of accused on 14.09.2020.

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ASJ(Special Fast Track Court)-01
West, THC, Delhi/24.08.2020

FIR No :864/15
PS: Pashim Vihar West
STATE VS. Jitender Singh

Hearing took place through Cisco WebEx.

24.08.2020

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Mr. Rajeev Mittal, Ld. Counsel for accused Jitender Singh.
Accused Jitender Singh produced from JC (Jail no. 8/9)
HC Ankit Dahiya, Naib Court attached to this Court.

The case is listed for PE. No Pw is present. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on 07.10.2020. PWs be summoned for the said date, subject to the Guidelines/instructions from the Hon'ble High Court.

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(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/24.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

S.C. No.:114/17

State Vs. Sanjeev Gupta
FIR No. : 415/16
P.S. : Tilak Nagar

THROUGH CISCO WEB EX.

24.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Ankur Rai, Ld. Counsel for the accused with accused.
Naib Court HC Ankit Dahiya in person.

Matter is listed for PE. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on 21.01.2021. PWs be summoned for the said date subject to the guidelines and instructions of the Hon'ble High Court of Delhi.

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 24.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

S.C. No.:487/17
State Vs. Surjeet Singh
FIR No. : 296/17
P.S. : Nihal Vihar

THROUGH CISCO WEB EX.

24.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Tajinder Singh, Ld. Counsel for the accused Surjeet Singh and Avtar Singh along with accused.
Naib Court HC Ankit Dahiya in person.

Matter is listed for PE. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on **02.11.2020**. PWs be summoned for the said date subject to the guidelines and instructions of the Hon'ble High Court of Delhi. IO SI Maya Devi be summoned for the said date.

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 24.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

S.C. No.: 150/18
State Vs. Satbir Singh Rati
FIR No. : 495/17
P.S. : Paschim Vihar West

THROUGH CISCO WEB EX.

24.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Vikram Kalra, Ld. Counsel for the accused.
Naib Court HC Ankit Dahiya in person.

Accused not produced from JC.

Let production warrants be issued for the accused for **28.08.2020.**

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 24.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

S.C. No.:491/18

State Vs. Mohit Bhardwaj
FIR No. : 164/18
P.S. : Paschim Vihar West

THROUGH CISCO WEB EX.

24.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Accused is absent.
Naib Court HC Ankit Dahiya in person.

Ahlmad of this court has informed that neither the mobile number of the accused nor the mobile no of the counsel is available.

Accused is absent. Adverse order cannot be passed in terms of the above said circular.

Put up for appearance of accused on **14.09.2020.**

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(Ankur Jain)

ASJ (SFTC-01) West

Delhi: 24.08.2020

FIR No :220/2018
PS: Anand Parbat
STATE VS. Radhey @ Radhey Lal

Hearing took place through Cisco WebEx.
24.08.2020

File is taken up for hearing in terms of Circular no. 322/
RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and
No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Accused absent.
Mr. Ishwar Singh, Ld. Counsel for accused.
HC Ankit Dahiya, Naib Court attached to this Court.

Ld. Counsel for accused submits that accused is illiterate
and a daily wager and is therefore unable to join the
proceedings through CISCO Web Ex. On his oral
request accused stands exempted for today.

The case is listed for PE. No PW present. In terms of
the directions as contained in the above said circular
evidence cannot be recorded. Accordingly, the present
case is adjourned.

Put up for PE on 13.01.2021. PWs be summoned for the
said date, subject to the Guidelines/instructions from the
Hon'ble High Court.

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(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/24.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

S.C. No.:744/19

State Vs. Rohit Chauhan
FIR No. : 491/19
P.S. : Tilak Nagar

THROUGH CISCO WEB EX.

24.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh.V.K. Anand, Ld. Counsel for the accused/applicant with
accused.
Naib Court HC Ankit Dahiya in person.

No PW is present. Matter is listed for PE. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on 15.01.2021 and 16.01.2021. PWs be summoned for the said date subject to the guidelines and instructions of the Hon'ble High Court of Delhi.

**ANKUR
JAIN**

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 24.08.2020

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IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

S.C. No: 16/17

State Vs. Raj Kumar
FIR No. : 821/16
P.S. : Rajouri Garden

THROUGH CISCO WEB EX.

24.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Umesh Yadav, Ld. Counsel for the accused/applicant.
Accused persons are absent.
Naib Court HC Ankit Dahiya in person.

Ld. Counsel for the accused submits that accused persons are Senior citizen and are unable to join the proceedings through CISCO Web Ex.. He requests for exemption of the accused. At his oral request accused stands exempted for today.

Put up on 16.09.2020 for framing of S.A.

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 24.08.2020

FIR No : 254/19
PS: Nangloi
STATE VS. Amit
U/s 376/313/323/498A/34 IPC

Hearing took place through Cisco WebEx.

24.08.2020

Fresh application filed seeking cancellation of bail. It be checked and registered. Application is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Mr. N. K. Prince, Ld. Counsel for Complainant along with complainant.
HC Ankit Dahiya, Naib Court attached to this Court.

I.A. No 4/2020(Application seeking cancellation of bail to accused Amit)

Let notice of the application be issued to the State. Ld Addl P.P. for the state accepts notice on behalf of the State. IO has filed reply to the present application wherein she has sought time. Copy of the reply has been supplied to Ld. Counsel for complainant.

Issue notice to accused through IO for 30.09.2020.

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(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/24.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Alam Ansari
FIR No. : 218/18
P.S. : Nihal Vihar
U/s : 376/377/313 IPC

THROUGH CISCO WEB EX.

24.08.2020.

Fresh application filed. It be checked and registered and is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Rajender Prasad, Ld. Counsel for the accused.
Naib Court HC Ankit Dahiya in person.

I.A. no. : 04/20

This is an application seeking interim bail.

Ld. Counsel for the accused submits that the mother of the accused has expired and the death has occurred in the native place of the accused i.e. Jharkhand. IO is directed to verify the factum of the death of the mother of the accused.

IO shall also verify whether there is any other male member in the family or not.

Put up for further proceedings on **25.08.2020.**

Copy of the order be sent to the IO through concerned SHO.

ANKUR JAIN
(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 24.08.2020

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